

No. J-11017/11/2015-JR
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi – 110011
Dated the 21st February, 2018.

To

The Pay & Accounts Officer,
Ministry of Law and Justice, Department of Legal Affairs,
Janpath Bhawan, Janpath,
New Delhi.

Subject: **Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary – Release of Central Assistance to the Government of National Capital Territory of Delhi for the year 2017-2018.**

Sir,

I am directed to convey the sanction of the President of India for the payment of **Rs. 25,00,00,000/- (Rupees Twenty Five Crore Only)** during 2017-18 as central assistance to the Government of NCT of Delhi under the Centrally Sponsored Scheme for development of Infrastructure facilities for judiciary, for construction of court buildings and residential accommodation for judges /judicial officers covering District and Subordinate Courts. The High Courts are not covered under the revised Scheme.

2. The Cheque may be drawn in favour of the 'Principal Secretary (Finance), Finance Department, Government of National Capital Territory of Delhi' and sent to his official address viz. The Principal Secretary (Finance), Finance Department, Government of National Capital Territory of Delhi, 4th Level, 'A' Wing, Delhi Government Secretariat, I.P. Estate, Delhi-110002.

3. The expenditure involved is debit to Demand No. 61 during 2017-18 under Major Head 3602 – Grants-in-aid to Union Territory- Government with Legislature, Sub Major Head 06 – Centrally Sponsored Schemes, Minor Head 06.101 – Central Assistance/Share, Sub Head 45 – Infrastructural facilities for judiciary, Object Head 45.00.35 – Grants for Creation of Capital Assets.

4. The State Government/UT Administration is requested to utilize this amount during 2017-18. Priority should be given to completing the on-going projects. **Funds are released for the completion of ongoing projects only.** The details of amount spent by the State Government along-with audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest latest by the end of the stipulated period in this regard.

5. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

6. This sanction has been entered in the Register of Grants at Serial No. 21 at page no. 5-6.

7. This issues with the concurrence of IF wing, Legislative Department vide AS & FA's Diary No. 1502 dated 20/02/2018.

Yours faithfully,


(Z.A. Khan)

Under Secretary to the Government of India
Tele.: 23072139

Copy to:-

1. DDO (Cash-I), Department of Justice, Ministry of Law and Justice with a request that a cheque may be prepared in favour of the Principal Secretary (Finance), Finance Department, Government of NCT of Delhi, New Delhi.
2. Chief Secretary, Government of NCT of Delhi, New Delhi.
3. Principal Secretary (Law), Law Department, Government of NCT of Delhi, 8th Level, 'C' Wing, I.P. Estate, Delhi Government Secretariat, Delhi, New Delhi-110002.
4. Principal Secretary (Finance), Finance Department, Government of NCT of Delhi, New Delhi.
5. Principal Accounts Officer, Department of Legal Affaris, Lok Nayak Bhawan, Khan Market, New Delhi.
6. Registrar General, High Court of Delhi, New Delhi.
7. Accountant General, Government of NCT of Delhi, New Delhi..
8. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
9. Secretary General, Supreme Court of India, New Delhi.
10. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
11. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
12. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
13. Under Secretary (Admin Unit), Department of Justice, Jaisalmer House, New Delhi.
14. Concerned file.
15. Spare Copies-5.



(Z.A. Khan)

Under Secretary to the Government of India